

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *356**

TO BE ANSWERED ON THE 20TH MARCH, 2018 /PHALGUNA 29, 1939 (SAKA)

ANDHRA PRADESH REORGANISATION ACT, 2014

***356. SHRI Y.S. AVINASH REDDY:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of points/issues discussed during the recently conducted review meeting with the Chief Secretaries of Andhra Pradesh and Telangana held in connection with the implementation of the matters as per the Andhra Pradesh Reorganisation Act, 2014;

(b) the views expressed by the Chief Secretaries of the two States;

(c) whether any consensus has been arrived at on the division of assets between Andhra Pradesh and Telangana, Special Status to Andhra Pradesh, Polavaram Project, compensation of revenue deficit, establishment of central institutes in Andhra Pradesh, division of High Court, establishment of Special Railway Zone in Andhra Pradesh etc.; and

(d) if so, the details thereof and the reaction/stand of the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d) : A Statement is laid on the table of the House.

**STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO. *356 FOR
ANSWER ON 20.03.2018.**

(a) to (d): A meeting to review the Schedule XIII of the Andhra Pradesh Reorganisation Act, 2014 (APR Act, 2014) was convened on 12.03.2018, under the chairmanship of Union Home Secretary, which was attended by the representatives of concerned Ministries/Department and officials of the States of Andhra Pradesh and Telangana. Issues relating to progress of implementation of Schedule XIII of the APR Act and steps to expedite various educational and infrastructural projects in the successor States of Andhra Pradesh and Telangana were discussed.
